



2

% 16.12.2009

Present: Ms. Prem Lata Bansal, Advocate for the Appellant.
None for the Respondent.

+ CM 17750/2009 (Exemption)

* Allowed subject to all just exceptions.

Application is disposed of.

ITA No.1341/2009

The Income Tax Appellate Tribunal (ITAT) has allowed exemption under Section 10(22) of the Income Tax Act in favour of the assessee.

We are, therefore, of the opinion that no question of law arises.

Dismissed.


A.K. SIKRI, J.


SIDDHARTH MRIDUL, J.

December 16, 2009

dn